

(PART-HEARD)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 789 OF 2005

STATE OF MAHARASHTRA & ORS.

Appellant (s)

VERSUS

RAVIPRAKASH BABULALSING PARMAR & ANR.

Respondent(s)

(With applications for intervention)

WITH

C.A.No.5146/2005

(With appln(s). for permission to file addl. documents
and with office report)

C.A.No.5458/2005

(With appln(s). for permission to file addl. documents
and with office report)

C.A.No.5459/2005

(With appln(s). for permission to file addl. documents
and with office report)

Date: 26/09/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s)

Mr. S.K. Dholakia, Sr.Adv.

Mr. S.S. Shinde,Adv.

Miss Mukti Chowdhary,Adv.

Mr. Ravindra Keshavrao Adsure,Adv.

For Respondent(s) Mr. Arvind V. Savant, Sr.Adv.

Mr. Sanjay V. Kharde,Adv.

Mrs. Chndana Ramamurthi,Adv.

Mr. Arvind V. Savant, Sr.Adv.

Mr. Sudhanshu Choudhari,Adv.

Mr. Naresh Kumar,Adv.

Mr. Manish Pitale,Adv.

Mr. Chander Shekhar Ashri,Adv.

Mr. V.B. Joshi,Adv.

Mr. I. Ingle,Adv.

Mr. Ramakant,Adv.

Mr. R.S. Hegde,Adv.

Ms. Savitri Pandey,Adv.

Mr. Chandra Prakash,Adv.

Mr. Rahul Tyagi,Adv.

Mr. P.P. Singh,Adv.

Mr. D.M. Nargolkar,Adv.

Mr. V.N. Raghupathy,Adv.

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UPON hearing counsel the Court made the following

O R D E R

Mr. Arvind V. Savant, learned senior counsel appearing on behalf

of the respondents resumed arguments at 2.25 p.m. and concluded at 3.10

p.m. Arguments concluded. Judgment reserved.

ntainable as the The applications for intervention being not mai

applicants have filed independent appeals, the same are dismissed.

(A.S. BISHT)

(PUSHAP LATA BHARDWA

J)

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